

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 459/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment, Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Punjab State Power Corporation Limited (PSPCL) and Ors.

Petition No. 460/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment, Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Haryana Power Generation Corporation Limited and Ors.

Petition No. 461/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment, Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : BSES Rajdhani Power Limited (BRPL) and Ors.

Petition No. 462/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable Central Electricity Regulatory Commission



(Terms and Conditions of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment, Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : BSES Yamuna Power Limited (BYPL) and Ors.

Petition No. 463/MP/2019

Subject : Petition under Section 79 of the Electricity Act, 2003 read with applicable Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 for approval of expenditure on installation of various Emission Control Systems as detailed in this Petition for compliance of Ministry of Environment, Forest and Climate Change, Government of India Notification dated 7.12.2015.

Petitioner : Damodar Valley Corporation (DVC)

Respondents : Punjab State Power Corporation Limited (PSPCL) and Ors.

Date of Hearing : 27.2.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I.S. Jha, Member

Parties present : Shri S. Venkatesh, Advocate, DVC
Shri Suhael Buttan, Advocate, DVC
Shri Subrata Goshal, DVC
Shri Rakesh Ranjan, DVC
Shri S. P. Patra, DVC
Ms. Swapna Seshadri, Advocate, HPPC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed, *inter-alia*, seeking in-principle approval of additional capital expenditure for its Thermal Power Plants to comply with the revised emission norms specified by the Ministry of Environment, Forest and Climate Change, Government of India vide its Notification dated 7.12.2015. Learned counsel further submitted that subsequent to the filing of these Petitions, the Petitioner has undertaken bidding process for installation of Emission Control System and has awarded the contracts by placing the Lols on 15.7.2019. Learned counsel for the Petitioner sought liberty to file additional affidavit on record to place the subsequent development in this regard.



2. Learned counsel for the Respondent, Haryana Power Purchase Centre (HPPC) accepted the notice and requested for four weeks' time to file reply.
3. After hearing the learned counsels for the Petitioner and the Respondent, the Commission admitted the Petitions and directed to issue notice to the Respondents.
4. The Commission directed the Petitioner to file its additional affidavit by 11.3.2020 and to serve copy of the Petitions including the additional affidavit on the Respondents. The Respondents were directed to file their replies by 30.3.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 13.4.2020.
5. The Commission directed the Petitioner to file the following information by 11.3.2020:
 - (a) Certificate to the effect that FGD technology adopted would meet the evaluation criteria as indicated by CEA in its advisory dated 7.2.2020 and would also meet the SO₂ emission norms as stipulated by MoEF&CC; and
 - (b) Detailed note with regard to selection of technology for the Plant based on the evaluation criteria as indicated by CEA in its advisory dated 7.2.2020.
6. The due date of filing of additional affidavit, reply, rejoinder and information shall be strictly complied with.
7. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Legal)**

